BEFORE SHRI R.RAGUPATHI, ADDITIONAL SECRETARY & FIRST APPELLATE **AUTHORITY**

(Under Section 19 of RTI Act, 2005) MINISTRY OF LAW & JUSTICE DEPARTMENT OF LEGAL AFFAIRS Room No. 419, 'A' Wing, Shastri Bhavan, New Delhi-110 001

Appeal No.23(10)2012-IC

Dated: 15.02.2012

IN THE MATTER OF:

Shri Rednam Deepak, Flat No. 302, Vijay Rama Residency, Narasimha Nagar, Visakhapatnam-530024 (A.P.)

Appellant

Versus

Central Public Information Officer, Ministry of Law & Justice, Department of Legal Affairs, Shastri Bhavan, New Delhi.

Respondent

DATE: FIFTEENTH FEBRUARY TWO THOUSAND AND TWELVE

ORDER

15.02.2012

This appeal was taken up for hearing today.

- The Appellant was absent. From the Respondent side Shri Nirmal Singh, CPIO and Shri Jagdish Kumar, SO(IC) were present.
- The Appellant-Applicant filed an RTI application dated 21.12.2011 seeking information on 9 points relating to his Report dated 15/10/2012 addressed to Secretary, D/o Justice. Aggrieved by the information not supplied by the Respondent-CPIO, he preferred the present appeal dated 23/1/2012 received on 01/02/2012.
- I have gone through the information furnished by the CPIO and perused records placed 4. before me. The Appellant-Applicant's application dated 21.12.2011 has been transferred to Ministry of Shipping, vide, Respondent-CPIO's letter dated 15/02/2012 as the subject-matter pertained to that Ministry and a copy of the same is enclosed herewith. In view of the above, there survives nothing in the present appeal and is disposed off accordingly.
- Appeal disposed off. 5.
- In case, the Appellant is not satisfied/convinced with this Order, he may file 2nd Appeal before the Hon'ble CIC, 2nd Floor, August Kranti Bhavan, Bhikaji Cama Place, New Delhi-110066 within the time period as prescribed under the provision of RTI Act, 2005.

Additional Secretary & Appellate Authority

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